

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE: 30.7.93

O.A. 359/93

A. Radhakrishnan
EDDA, Karavaloor Sub Office
Punalur

Applicant

vs.

1. Sub Divisional Inspector of Post Offices
Punalur Sub Division, Punalur
2. Supdt. of Post Offices,
pathanamthitta
3. The Chief Postmaster General
Kerala Postal Circle,
Thiruvananthapuram
4. Union of India represented by its
Secretary, Ministry of
Communications, New Delhi

Respondents

Mr. Sasidharan Chempazhanthiyil

Advocate for
applicant

Mr. S. Krishnamoorthy, ACGSC

Advocate for
respondents

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THE HON'BLE MR. N. DHARMADAN JUDICIAL MEMBER

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THE HON'BLE MR. R. RANGARAJAN ADMINISTRATIVE MEMBER

JUDGMENT

MR. N. DHARMADAN JUDICIAL MEMBER

Applicant is working as EDDA-I Karavaloor E.D. Sub Post Office under the Punalur Sub Division on a provisional basis. He has given details of service in the application and filed this application under section 19 of the Administrative Tribunals' Act for a direction to the first respondent to allow him to participate in the regular selection to the post of EDDA if the respondents propose to conduct such a selection, and also for a direction to allow him to continue in the post till regular selection/ appointment is made to the post.

2. On 25.2.93 when the application was admitted, we passed an interim order in the following manner:

"As regards I.R. prayed for, we direct that the applicant should also be considered along with other candidates sponsored by the Employment Exchange for the regular selection of EDDA, Karavaloor EDSO even though his name is not sponsored by the Employment Exchange. We also direct that the applicant shall be continued in his present assignment as EDDA without any break till he is replaced by regularly selected candidate (including the applicant if he is selected)."

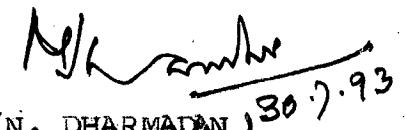
3. Learned counsel for respondents has also undertaken that in the regular selection the applicant's case will be considered giving weightage for his past service in accordance with law.

4. In view of the above, no further orders are necessary in this case and the application is closed.

5. There shall be no order as to costs.



(R. RANGARAJAN)
ADMINISTRATIVE MEMBER



N. Dharmadoss
30.7.93

(N. DHARMADESS)
JUDICIAL MEMBER

30.7.93

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